

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.241/MP/2023

- Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (GNA Regulations) along with Regulations 110, 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 6(3) of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 seeking appropriate directions administering applications filed by Renewable Power Park Developers applying for Connectivity under GNA Regulations.
- Date of Hearing : **21.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Central Transmission Utility of India Limited (CTUIL)
- Respondents : Rajasthan Renewable Energy Corporation Ltd. and 3 Ors.
- Parties Present : Shri Swapnil Verma, CTUIL
Shri Siddhartha Sharma, CTUIL
Ms. Muskan, Agarwal, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking the issuance of the appropriate orders or directions regarding the implementation of the provisions relating to the applications for such Connectivity, by the Renewable Power Park Developers (RPPD), which are less than the authorized quantum of the Renewable Power Park. The representative of the Petitioner further submitted that Regulation 5.5 of the GNA Regulations, 2022, provides that the RPPD shall apply for the grant of connectivity for the quantum for which it has been authorized by the Central Government or State Government as a RPPD. He further added that the Respondents No. 3 & 4, namely, MRS Buildvison Private Limited and Frugal Energy Private Ltd., both of whom are authorized entities as RPPD, had initially applied for grant of the connectivity to the Petitioner for a quantum that was less than the quantum for which the RPPDs have been authorized by the concerned State Government Agency, i.e. Respondent No.1, Rajasthan Renewable Energy Corporation Limited. However, subsequently, both of these Respondents have applied for connectivity for the entire authorized quantum, and therefore, the issue raised in the Petition no longer survives qua them. The representative of the Petitioner, however, added that since the similar instances are likely to come in future as well, the Commission may proceed to consider the present

Petition for the issuance of appropriate orders/ practice directions regarding the implementation of the provisions relating to the connectivity applications that are less than the authorized quantum by RPPDs.

2. Considering the submissions made by the representative of the Petitioner, the Commission deemed it proper to take into account the views/comments of certain stakeholders, such as the Indian Wind Power Association and the National Solar Energy Federation of India, prior to admission of the matter. Accordingly, the Commission ordered as under:

(a) The Petitioner to implead the Indian Wind Power Association, the National Solar Energy Federation of India, and the Energy Department, Government of Rajasthan as parties to the Petition and to file a revised memo of parties within a week.

(b) Issue notice to the Respondents including the impleaded Respondents.

(c) The Respondents to file their replies/comments on the Petition within two weeks with a copy to the Petitioner, who may file its response/rejoinder thereof within two weeks thereafter.

(d) The Petitioner is directed to furnish its response to the following queries, on an affidavit, within two weeks:

(i) A copy of the minutes of meeting dated 24.05.2023 held in MoP.

(ii) How shall the planning of the power evacuation system for the whole capacity of the Renewable Solar Power Park be done if fragmented connectivity, i.e. connectivity for less than the authorized quantum, is allowed?

(iii) Whether the State nodal agency is eligible to authorize a RE Park on behalf of the "State Government"? Submit a notification/ certificate issued by the State Government authorizing the State nodal agency to authorise on behalf of the State Government, if any.

(iv) The method of monitoring connectivity, land, and development of parks by the State Government of Rajasthan in case, such parks are authorised by a State nodal agency to connect with ISTS?

(v) State-wise data of the RE Power Parks authorized by the State Government as well as the Central Government along with the details of nodal agencies, which have authorized such RE Parks on behalf of the State/Central Government

(e) The RRECL is directed to furnish its response to the following queries on an affidavit within two weeks:

(i) Whether the State nodal agency is eligible to authorize a RE Park on behalf of the "State Government"?

(ii) The method of monitoring connectivity, land, and development of parks by the State Government of Rajasthan in case, such parks are authorised by the State nodal agency to connect with ISTS?

(iii) Response to the request of the RPPD for the grant of connectivity for part capacity for the park authorized by the State Government.

3. The Petition shall be listed for hearing on 'admission' on **29.9.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**